

MC No. 13 of 2012
IN WA No. 2 of 2012

10.02.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WA No. 2 of
2012 on 26.02.2014.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
10.02.14

MC No. 165 of 2013
IN WP(C) No.97 of 2013
(Old No. 2096 of 2010)

10.02.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri S Dey, Advocate, present for the
applicant.

Shri AS Sidduqi, Advocate, present for the
respondents.

Learned counsel for the parties state that this
Misc. Case has become infructuous. Accordingly, the
same is dismissed as infructuous.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
10.02.14

MC No. 166 of 2013
IN WP(C) No.97 of 2013
(Old No. 2096 of 2010)

10.02.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri AS Sidduqi, Advocate, present for the applicant.

Shri S Dey, Advocate, present for the respondents.

Learned counsel for the parties state that this Misc. Case has become infructuous. Accordingly, the same is dismissed as infructuous.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
10.02.14

MC No. 178 of 2013
IN WA No. 13 of 2013

10.02.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

In view of the order of the date passed in WA
No. 13 of 2013, this Misc. Case is also dismissed as
withdrawn.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
10.02.14

MC No. 238 of 2012
IN WA No. 2 of 2012

10.02.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WA No. 2 of
2012 on 26.02.2014.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
10.02.14

Service Tax Appeal No.3 of 2013

10.02.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Ms F
Kharsyiemieng, Advocate, holding brief for Smti T
Yangi, counsel for the respondent. List on
14.03.2014 for hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
10.02.14

WA No. 2 of 2012

10.02.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri KP
Bhattacharjee, counsel for the appellant. List on
26.02.2014 for hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
10.02.14

WA No.6 of 2011

10.02.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List this Writ Appeal along with WA No. 49 of
2010 on 21.02.2014.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
10.02.14

WA No. 13 of 2013
IN WP(C)No. 158 of 2009

10.02.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Ms SG Momin, Advocate, present for the
appellant.

Shri S Dey, Advocate, present for the
respondents.

Learned counsel for the appellant prays for
and is allowed to withdraw this writ appeal.
Accordingly, this writ appeal is dismissed as
withdrawn.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
10.02.14

WA No.49 of 2010

10.02.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri P Nongbri,
counsel for the appellant. List on 21.02.2014 for
final hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
10.02.14

WA No. 49 of 2013

10.02.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

List before another Bench of which one of us
(Hon'ble Mr P.C. Pant, CJ) is not the member.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
10.02.14

WA No.1 of 2013

10.02.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Ms F
Kharsyiemiong, Advocate, holding brief for Smti T
Yangi, counsel for the respondent. List on
12.03.2014 for hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
10.02.14

WP(C) No.97 of 2013
(Old No. 2096 of 2010)

10.02.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Shri AS Sidduqi, Advocate, present for the
petitioner.

Shri S Dey, Advocate, present for the
respondents.

Learned counsel for the parties state that this
writ petition has become infructuous. Accordingly,
this writ petition is dismissed as infructuous.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
10.02.14

WP(C)No.(SH)126 of 2013

10.02.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri HL Shangreiso, counsel for the petitioner. List after three weeks for hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
10.02.14

WP(C)No. 158 of 2009

10.02.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Ms SG Momin, Advocate, present for the petitioner.

Shri S Dey, Advocate, present for the respondents.

Learned counsel for the petitioner states that this writ petition may be allowed to be withdrawn. Accordingly, this writ petition is hereby dismissed as withdrawn.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
10.02.14

WP(C)No.(SH)232 of 2010

10.02.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri M Chanda,
counsel for the petitioner. List on 05.03.2014 for
hearing.

JUDGE
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev
10.02.14